

safeguard the interests of the House.

(Interruptions)

[*Translation*]

MR. SPEAKER : Why are you behaving like this ?

(Interruptions)

[*English*]

SHRI S. JAIPAL REDDY : I am not here by anybody's mercy...

(Interruptions)

[*Translation*]

MR. SPEAKER : Kindly let me listen.

(Interruptions)

[*English*]

SHRI S. JAIPAL REDDY : I want the Minister to reply to my question.

(Interruptions)

[*Translation*]

MR. SPEAKER Please sit down. I will handle myself.

(Interruptions)

MR. SPEAKER ; I would like to emphasise that every thing can be settled if we talk patiently. I have said that every-thing possible under the law will be done and as you have said if anything is illegal, them He will take action wherever it is necessary.

[*English*]

SHRI S. JAIPAL REDDY : I put a specific question. Mr. Tiwari may also answer.

SHRI B.K. GADHVI : Sir, Mr. Jaipal Reddy has put a question whether the hon. Minister for Communications gave a particular assurance and he has explained it now. What is there for me to say further ?

(Interruptions)

MR. SPEAKER : Please keep silence. He will take action according to law. That is what he said.

SHRI BASUDEB ACHARIA : The Minister has not replied to that part of the question

SHRI SAIFUDDIN CHOWDHARY : What about the report of the Dy. AG ?

SHRI S. JAIPAL REDDY : I put a question as to whether the Government of India are aware of the remarks made by the Deputy Auditor-General of Madhya Pradesh in regard to the gross, numerous, various irregularities committed by this society and its conduct.

SHRI B.K. GADHVI : The Government of India has come to know about the reported matter that a report on the review of lotteries in Madhya Pradesh has been submitted by the A.G., Audit of M.P. to the C and AG for inclusion in the Audit Report for the year 1986-87 But the said Report has not yet been made available to the Government of India. The C and AG is a Constitutional and a separate authority. When they give the report first, then only we can act.

(Interruptions)

SHRI SHYAM LAL YADAV : Sir, I appreciate the bold statement made by the hon. Minister Mr Arjun Singh...*(Interruptions)* He deserves the highest appreciation.

Balance of Trade

*531. SHRI BRAJAMOHAN MOHANTY : Will the Minister of COMMERCE be pleased to state :

(a) the countries with which India is having adverse balance of trade continuously during preceding three years with details thereof ;

(b) whether the reasons thereof have been identified and if so, the steps taken to improve our export with each country ;

(c) the steps Government have taken to curb protective measures adopted by some of the countries and to counteract the attitude of some countries who purchase only raw material from India ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) to (c) A statement is given below.

Statement

(a) A Annexure indicating the names of the countries with which India's balance of trade has continuously been adverse during the preceding three years, with details thereof, is given below.

(b) Yes, Sir, A number of steps have been taken to strengthen our export markets by means of trade negotiations, buyer-seller meets and by sponsoring trade fairs

and exhibitions. In addition, a series of initiatives have been taken on the domestic front to promote exports. These are designed to generate surpluses for exports, to include the production of goods contemporary in technology and competitive in prices and to make the exports profitable.

(c) India along with other developing countries have raised their voice against proliferation of protectionist measures in GATT, UNCTAD and other international fore. At the bilateral level, we pursue with the countries concerned the question of improvement of access for our export products.

Annexure—F

Value
(Rs. Crores)

S. No.	Name of the Country	Value (Rs. Crores)		
		1984-85 (P)	1985-86 (P)	1986-87 (P)
		Balance of trade	Balance of trade	Balance of trade
1	2	3	4	5
1.	Belgium	-597.49	-693.92	-737.40
2.	France	-144.91	-411.21	-389.50
3.	German Federal Rep. of	-807.02	-1024.31	-1193.54
4.	Italy	-74.35	-100.39	-169.27
5.	Luxemburg	-7.88	-4.82	-4.84
6.	Netherland	-159.11	-119.61	-155.08
7.	United Kingdom	-340.27	-703.68	-886.60
8.	Austria	-16.22	-44.94	-36.89
9.	Finland	-37.63	-76.84	-60.59
10.	Norway	-33.09	-41.07	-28.87
11.	Sweden	-100.09	-96.16	-297.67
12.	Switzerland	-44.48	-23.24	-188.65
13.	Spain	-49.09	-135.02	-151.81
14.	Turkey	-28.25	-28.62	-115.93
15.	Yugoslavia	-26.59	-49.94	-30.86
16.	Australia	-38.47	-296.30	-283.93

1	2	3	4	5
17. Burma		-45.52	-35.65	-32.16
18. China P. Republic of		-64.43	-136.48	-158.68
19. Indonesia		-27.94	-40.27	-77.82
20. Iran		-363.98	-833.43	-87.66
21. Japan		-152.57	-588.42	-1214.27
22. Korea Republic of		-47.67	-177.69	-212.16
23. Malaysia		-479.51	-277.31	-448.00
24. Newzealand		-12.14	-13.71	-23.44
25. Pakistan		-2.60	-8.03	-12.55
26. Singapore		-351.98	-216.49	-149.38
27. Bahrain		-209.03	-117.68	-71.65
28. China Republic		-42.20	-86.20	-109.70
29. Iraq		-623.39	-512.57	-133.68
30. Israel		-5.77	-9.74	-8.44
31. Jorden		-89.83	-149.31	-118.59
32. Korea Dem. P. Republic		-6.74	-8.31	-26.16
33. Kuwait		-171.23	-192.51	-190.86
34. Oman		-112.19.	-293.84	-152.99
35. Qatar		-21.43	-44.81	-12.84
36. Saudi Arabia		-1004.71	-585.15	-468.39
37. United Arab Emirates		-128.53	-330.44	-45.87
38. Congo P. Republic		-2.28	-1.36	-3.51
39. Libya		-21.76	-33.05	-13.76
40. Moracco		-79.00	-140.71	-217.36
41. Senegal		-21.54	-57.04	-50.41
42. Tanzania Republic		-21.92	-7.57	-16.48
43. Tunisia		-15.80	-14.47	-21.88
44. Zaira Republic		-63.76	-47.64	-48.02
45. Zambia		-46.70	-103.04	-65.70
46. Canada		-359.54	-345.47	-230.90
47. Argeatina		-61.13	-39.88	-40.61
48. Brazil		-287.85	-365.51	-275.18
49. Chile		-2.15	-16.82	-13.44
50. Colambia		-6.99	-10.46	-12.89
51. Peru		-0.41	-9.72	-3.19
52. Mexico		-6.89	-14.64	-25.46
53. Rumania		-46.34	-39.54	-25.43

P : Provisional : As per March Brochures of respective years.

Source ; DGCI & S., Calcutta.